

322
 Filed by
 Saptarshi K. Ghosh
 AS

**BEFORE THE NATIONAL GREEN TRIBUNAL
 EASTERN ZONE BRANCH AT KOLKATA**

**(Under Section 18 (1) read with Section 14 and 15 and under
 Section 18 (2) of the National Green Tribunal Act, 2010)**

O.A. No. 101 of 2025/EZ

In the matter of:

Ankur Sharma

...Applicant

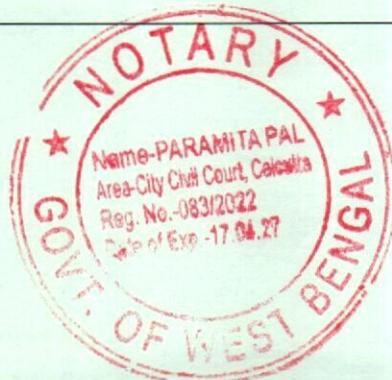
-Versus-

The State of West Bengal &
 Others.

...Respondents

INDEX

Sl. No.	PARTICULAR	ANNEXURE	PAGE
1.	Affidavit-in-Response on behalf of the Respondent No.10		1-4
2.	Photocopies of several documents in connection of Sanction Plan	"R-1"	5-9
3.	Photocopy of Notification dated 11.06.2015	"R-2"	10-12



03 FEB 2026

Serial No. 3/26
 18 Der Registrar of Notary

BEFORE THE NATIONAL GREEN TRIBUNAL
 EASTERN ZONE BRANCH AT KOLKATA

(Under Section 18 (1) read with Section 14 and 15 and under Section
 18 (2) of the National Green Tribunal Act, 2010)

O.A. No. 101 of 2025/EZ

In the matter of:

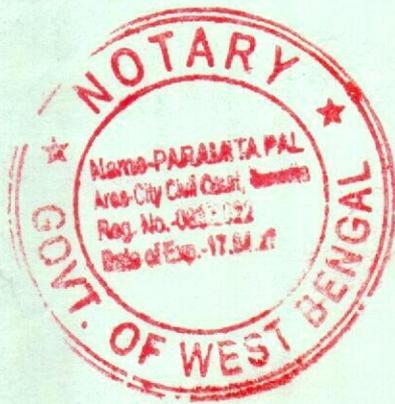
Ankur Sharma

...Applicant

-Versus-

The State of West Bengal & Others.

...Respondents



**Affidavit-in-Response as per order dated 09.12.2025, passed by the
 Hon'ble National Green Tribunal, Eastern Zone Branch at Kolkata in**

O.A. No.101 of 2025/EZ

I Raju Das, son of Sadjam Chandra Das, aged about 47, by faith- Hindu, by Occupation – Government Service, official address at 12, Biplabi Kanai Bhattacharyya Sarani, Zilla Parishad Bhawan, Kolkata-700027, do hereby solemnly affirm and declare as follows:

1. That I am the District Engineer of the South 24 Parganas Zilla Parishad, I know the facts and circumstances of the instance case and I am duly authorized by the respondent no.10 to affirm this Affidavit.

03 FEB 2026

X

File in
Dapach to
H.H.

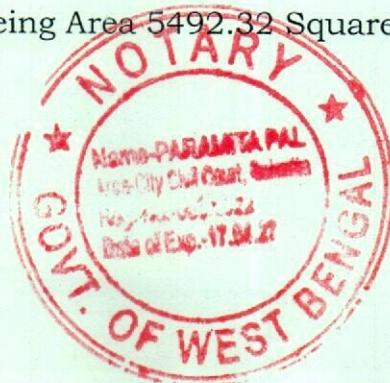
2. That the Hon'ble National Green Tribunal, order dated 09.12.2025, by directing the respondent no.10 to file an Affidavit-in-Response in connection of the present case.

3. That pursuant of the order of the Hon'ble National Green Tribunal dated 09.12.2025, I am submitting this Affidavit-in-Response before this Hon'ble Tribunal.

4. That as per available records it was found that the land being L.R. Dag Nos.404, 488(p), 489, 490, 493, 494, 495, 496, 497, 498, of Mouza - Chanda Kanthalberia, J.L. No.8, Block - Bhangar-II, P.S. - Kolkata Leather Complex, South 24 Parganas is not under the Jurisdiction of East Kolkata Wetlands.

5. As per available records of the South 24 Parganas Zilla Parishad, it was found that the private respondent No.11 made an application along with all relevant papers and documents to the Office of the South 24 Parganas Zilla Parishad in several occasion for building plan. After pursuing/scrutiny/verifying of all such documents, thereafter the Building Plan Section was forwarded this matter to the Building Sanction Committee for approval. After approving the Building Sanction Plan, the undersigned had granted permission of Building Sanction Plan in favour of the Private respondent no.11.

As per available records, it was found that the application of the respondent no.11 dated 03.11.2022 being Phase -I, and the same was granted on 28.12.2022 being Area 5492.32 Square meter.



X

325
A.P. Pal
Notary
Sayed to K. K. K.

As per available records, it was found that the application of the respondent no.11 dated 08.11.2022 being Phase -II, and the same was granted on 04.04.2023 being Area 1582.36 Square meter.

As per available records, it was found that the application of the respondent no.11 dated 08.11.2022 being Phase -III, and the same was granted on 04.04.2023 being Area 6438.98 Square meter.

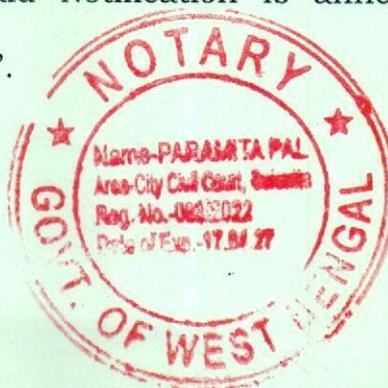
As per available records it was found that the application of the respondent no.11 dated 04.04.2023 being Phase -IV, and the same was granted on 14.07.2023 being Area 4809.84 Square meter.

As per available records it was found that the application of the respondent no.11 dated 04.04.2023 being Phase -V, and the same was granted on 06.02.2024 being Area 6438.98 Square meter.

Xerox copies of all the relevant documents are annexed herewith and marked with Annexure -"R-1"

6. That as per notification vide No. 2495/EN/T-II-1/011/2018, dated 17.12.2019, when the Building project having built up area 20,000 square meter or more than 20,000 square meter, the environmental clearance (EC) is required from the SEIAA before starting the construction.

Xerox copy of the said Notification is annexed herewith and marked with Annexure -"R-2".



X

7. The private respondent had obtained the sanction plan in several occasions (being five phrases). Total area of the entire 5 phrases is 24762.48 Square meter. As per the said notification, the private respondent had not informed to the Zilla Parishad as to whether the said construction was started or not? So the Zilla Parishad has no knowledge regarding the above mentioned construction.

8. That I humbly and respectfully submit before the Hon'ble Tribunal that I am a law abiding citizen of India and I always obey the rules and regulations and order of the Hon'ble Court. I shall take steps as per order of the Hon'ble Tribunal and/or any direction of the Hon'ble Tribunal.

9. That the statements made in paragraph 1 to 7 are true to information derived from records which I verily believe to be true and rest paragraph is my respectful submission before this Hon'ble Tribunal.

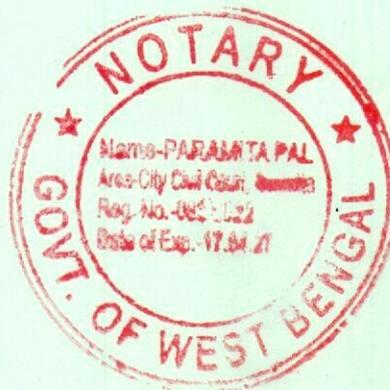
Prepared in my Office

Sapark to Kund
for

Identified by me

Identified by me
Sapark to Kund
Advocate **Advocate**

The Deponent is known to me



**Solemnly affirmed and declared
Before me on Identification**

PARAMITA PAL
City Civil Court
Kolkata
Reg 083/2022

03 FEB 2026



CHECK LIST FOR SANCTION OF BUILDING PLAN IN K.M.D.A AREA

- 1. **NAME OF THE OWNER :** Pawan Putra Tradecom Pvt Ltd
- 2. **FILE NO :** 7.80/910 / KMDA
- 3. **REFERENCE OF THE PROPOSED SITE**
 - a) G.P Beonta-II
 - b) MOUZA Chanda.kanthalberia
 - c) P.S KLC
 - d) PLOT NO 489(P), 496(P), 497(P) & 498(P) (L.R)
 - e) KHATIAN NO 888(L.R)
 - f) J.L NO 08

4. **TYPE OF BUILDING** Residential

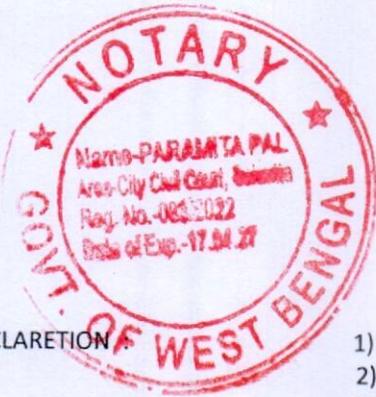
5. **HEIGHT OF THE BUILDING & NO .OF STOREY :** 6.5 m IISTORIED

6. DOCUMENTRY EVIDENCE :

- 1) Kar fees 5492.32 Sqft @ 200/- = B 10,98,464/-
 - 2) Sanchim 5492.32 Sqft @ 10% = B 59,097,36/-
 - 3) Karj chya 700 @ 2000/- = B. 14,000/-
 - 4) Inspection chya = B. 2,000/-
- Total B. 11,73,561/-

1) APPLICATION FROM (2 COPIES):

- 2) AFFIDAVIT (2 TYPES) :
- 3) DEED:
- 4) TAX RECEIPT:
- 5) PARCHA / MUTRATION CERTIFICATE :
- 6) CONVERSION CERTIFICATE (IF REQUIRED :
- 7) POLLUTION CERTIFICATE FROM W.B.P.C.B (IF REQUIRED) :
- 8) SEARCHING REPORT :
- 9) Addl. GOVT . PLEADER CERTIFICATE :
- 10) STRUCTURAL STABILITY CERTIFICATE :
- 11) STR. ENGINEER ,S PANNEL CERTIFICATE :
- 12) DESIGN CALCULATION SHEET
- 13) SOIL REPORT(IF REQUIRED) :
- 14) ARCITECTURAL DRAWING (4 COPIS)
- 15) STRUCTURAL DRAWING (4 COPIS)
- 16) SITE PLAN WITH MOUZA MAP (1 COPY) ..
- 17) LABOUR WELFARE DECELERATION..
- 18) FIRE RECOMMENDATION....



7. AREA DECLARATION

- 1) WIDTH OF ACCESS ; 7M above
 - 2) AREA OF THE LAND 6794.82 Smt
 - 3) GROUND COVERAGE PERMISSIBLE (IN %) ... 45% ...
 - 4) GROUND COVERAGW PROVIDED (IN %) ... 33.21%.
 - 5) GROUND FLOOR AREA PROVIDED ... 2664.64 Smt
 - 6) TOTAL BUILDING AREA PROVIDED 1667.68 + 390.6 = 5075.61
- | | |
|---------------------|---------------------|
| REQUIRED (M) | PROVIDED (M) |
| | 5075.61 |
| | 916.64 |
| | 5492.3. |

8. OPEN SPACE DECLARATION

FRONT OPEN SPACE ;	1.2	2.9
REAR OPEN SPACE ;	2.0	2.0
LEFT SIDE OPEN SPACE ;	1.2	1.2
RIGHT SIDE OPEN SPACE	1.2	1.2

Prepared by

 Junior Engineer
 South 24 pgs. Zilla Parishad

Checked by

 Assistant Engineer
 South 24 pgs. Zilla Parishad

Approved by

 District Engineer
 South 24 pgs. Zilla Parishad



①

CHECK LIST FOR SANCTION OF BUILDING PLAN IN K.M.D.A AREA

1. **NAME OF THE OWNER :** Pawan Putra Trade Com Pvt Ltd (Ph-3)
2. **FILE NO :** 788/918/..... / KMDA
3. **REFERENCE OF THE PROPOSED SITE**
 - a) G.P Benda - II
 - b) MOUZA Chanda Kanchalberia
 - c) P.S K.L.C
 - d) PLOT NO 40A(P), 488(P), 491(P), 488(P), 490(P)
 - e) KHATIAN NO
 - f) J.L NO 8

4. **TYPE OF BUILDING** Commercial
5. **HEIGHT OF THE BUILDING & NO. OF STOREY :** 9.0 m G+11 STORED

6. DOCUMENTRY EVIDENCE :

- 1) Ser-fes for Commercial = 1582.36 sq @ 450/- = B 7,12,062/-
- 2) Sanction for 1582.36 @ 10.76/ @ = B. 17,026.19/-
- 3) Stage charge 70m @ 2000/- = B. 14,000.00/-
- 4) Inspection = B. 2,000.00/-

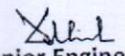
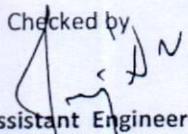
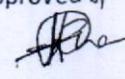


- 1) APPLICATION FROM (2 COPIES):
- 2) AFFIDAVIT (2 TYPES):
- 3) DEED:
- 4) TAX RECEIPT:
- 5) PARCHA / MUTRATION CERTIFICATE :
- 6) CONVERSION CERTIFICATE (IF REQUIRED :
- 7) POLLUTION CERTIFICATE FROM W.B.P.C.B (IF REQUIRED) :
- 8) SEARCHING REPORT :
- 9) Addl. GOVT. PLEADER CERTIFICATE :
- 10) STRUCTURAL STABILITY CERTIFICATE :
- 11) STR. ENGINEER ,S PANNEL CERTIFICATE :
- 12) DESIGN CALCULATION SHEET
- 13) SOIL REPORT(IF REQUIRED) :
- 14) ARCITECTURAL DRAWING (4 COPIS)
- 15) STRUCTURAL DRAWING (4 COPIS)
- 16) SITE PLAN WITH MOUZA MAP (1 COPY) ..
- 17) LABOUR WELFARE DECLARATION..
- 18) FIRE RECOMMENDATION....

7. **AREA DECLARATION :**
 - 1) WIDTH OF ACCESS ; 2891.39 sq ft above
 - 2) AREA OF THE LAND 2891.39 sq
 - 3) GROUND COVERAGE PERMISSIBLE (IN %) 15%
 - 4) GROUND COVERAGE PROVIDED (IN %) 29.1% (170)
 - 5) GROUND FLOOR AREA PROVIDED 648.98 sq 844.1
 - 6) TOTAL BUILDING AREA PROVIDED 1582.36 sq

8. **OPEN SPACE DECLARATION**

FRONT OPEN SPACE ;	<u>4.860</u>
REAR OPEN SPACE ;	<u>9.0</u>
LEFT SIDE OPEN SPACE ;	<u>4.5</u>
RIGHT SIDE OPEN SPACE	<u>3.5</u>

Prepared by  Junior Engineer South 24 pgs. Zilla Parishad	Checked by  Assistant Engineer South 24 pgs. Zilla Parishad	Approved by  District Engineer South 24 pgs. Zilla Parishad
---	---	---

CHECK LIST FOR SANCTION OF BUILDING PLAN IN K.M.D.A AREA

1. NAME OF THE OWNER: Pawan Puroa Trade Com Pvt Ltd
2. FILE NO: 860/990/1/KMDA / KMDA
3. REFERENCE OF THE PROPOSED SITE
 - a) G.P Beemta - 2
 - b) MOUZA Chandakathalberia
 - c) P.S K.L.C
 - d) PLOT NO 493 (P), 494 (P), 495 (P), 496 (P), 498 (P)
 - e) KHATIAN NO 888 (LR) (LR)
 - f) J.L NO 8

4. TYPE OF BUILDING Residential

5. HEIGHT OF THE BUILDING & NO. OF STOREY : 6.0 m 04 STORED

6. DOCUMENTRY EVIDENCE :

346.12 Per 2.25k x 34 = 11768.08 Lt

575.96 pm 3k x 3 = 1727.88 Lt

Total 13495.96 Lt

- 1) APPLICATION FROM (2 COPIES):
- 2) AFFIDAVIT (2 TYPES) :
- 3) DEED:
- 4) TAX RECEIPT:
- 5) PARCHA / MUTRATION CERTIFICATE :
- 6) CONVERSION CERTIFICATE (IF REQUIRED :
- 7) POLLUTION CERTIFICATE FROM W.B.P.C.B (IF REQUIRED) :
- 8) SEARCHING REPORT :
- 9) Addl. GOVT . PLEADER CERTIFICATE :
- 10) STRUCTURAL STABILITY CERTIFICATE :
- 11) STR. ENGINEER ,S PANNEL CERTIFICATE :
- 12) DESIGN CALCULATION SHEET
- 13) SOIL REPORT(IF REQUIRED) :
- 14) ARCITECTURAL DRAWING (4 COPIS)
- 15) STRUCTURAL DRAWING (4 COPIS)
- 16) SITE PLAN WITH MOUZA MAP (1 COPY) ..
- 17) LABOUR WELFARE DECLARATION..
- 18) FIRE RECOMMENDATION....

1) Dev for 6438.98 Lt @ 200/- = B 1287796.00/-

2) Sanction for 6438.98 Lt @ 10.76 = B 69283.42/-

3) Draj chaj 7 x 2000/- = B 14000.00/-

4) Inspection chaj = B. 2,000.00/-

Total B. 13,73,080.00/-

7. AREA DECLARATION:

1) WIDTH OF ACCESS ;	10 M
2) AREA OF THE LAND	9240.14 Lt
3) GROUND COVERAGE PERMISSIBLE (IN %)	15%
4) GROUND COVERAGE PROVIDED (IN %)	26.8%
5) GROUND FLOOR AREA PROVIDED	151.83 Lt
6) TOTAL BUILDING AREA PROVIDED	6438.98 Lt

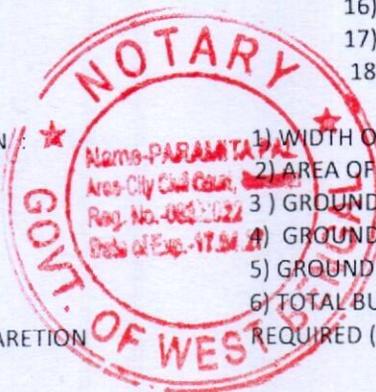
8. OPEN SPACE DECLARATION

FRONT OPEN SPACE ;	REQUIRED (M)	PROVIDED (M)
REAR OPEN SPACE ;		1.8 m
LEFT SIDE OPEN SPACE ;		1.9 m
RIGHT SIDE OPEN SPACE		1.2 m

Prepared by: *[Signature]*
Junior Engineer
South 24 pgs. Zilla Parishad

Checked by: *[Signature]*
Assistant Engineer
South 24 pgs. Zilla Parishad

Approved by: *[Signature]*
District Engineer
South 24 pgs. Zilla Parishad





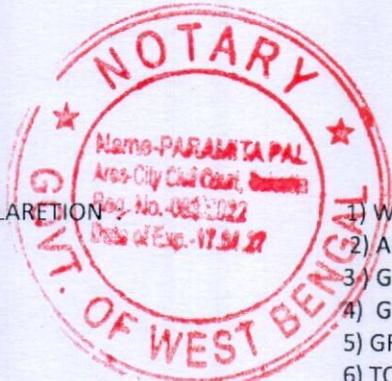
CHECK LIST FOR SANCTION OF BUILDING PLAN IN K.M.D.A AREA

1. NAME OF THE OWNER: Pawanputra Tradecon Pvt Ltd
2. FILE NO: 860/990 / KMDA
3. REFERENCE OF THE PROPOSED SITE
 - a) G.P. Benola-D
 - b) MOUZA Chanda Kathalberia
 - c) P.S. K.L.C.
 - d) PLOT NO 196(P), 197(P), 194(P), 198(P)
 - e) KHATIAN NO
 - f) J.L NO 8
4. TYPE OF BUILDING Residential
5. HEIGHT OF THE BUILDING & NO. OF STOREY: 6.0 m 6+1 STORIED

6. DOCUMENTRY EVIDENCE :

- 1) Dev fees 184.98 x 26 = 4809.48 Lt @ 200/-
= B. 9,61,896.00/-
 - 2) Sanction fees 4809.48 Lt @ 10.76/2B. 51,750.00/-
 - 3) Drain chgs 700 @ 2000/- = B. 14,000.00/-
 - 4) Inspection chgs = B. 2,000.00/-
- Total B. 10,29,646/-

- 1) APPLICATION FROM (2 COPIES):
- 2) AFFIDAVIT (2 TYPES):
- 3) DEED:
- 4) TAX RECEIPT:
- 5) PARCHA / MUTRATION CERTIFICATE :
- 6) CONVERSION CERTIFICATE (IF REQUIRED :
- 7) POLLUTION CERTIFICATE FROM W.B.P.C.B (IF REQUIRED) :
- 8) SEARCHING REPORT :
- 9) Addl. GOVT . PLEADER CERTIFICATE :
- 10) STRUCTURAL STABILITY CERTIFICATE :
- 11) STR. ENGINEER ,S PANNEL CERTIFICATE :
- 12) DESIGN CALCULATION SHEET .
- 13) SOIL REPORT(IF REQUIRED) :
- 14) ARCITECTURAL DRAWING (4 COPIS)
- 15) STRUCTURAL DRAWING (4 COPIS)
- 16) SITE PLAN WITH MOUZA MAP (1 COPY) ..
- 17) LABOUR WELFARE DECLARATION..
- 18) FIRE RECOMMENDATION....



7. AREA DECLARATION

- 1) WIDTH OF ACCESS ; 10M
- 2) AREA OF THE LAND 78.57.13 Sq
- 3) GROUND COVERAGE PERMISSIBLE (IN %) 45%
- 4) GROUND COVERAGE PROVIDED (IN %) 2361.32 Sq = 30.
- 5) GROUND FLOOR AREA PROVIDED 2361.32 Sq
- 6) TOTAL BUILDING AREA PROVIDED 1809.48 Lt

8. OPEN SPACE DECLARATION

FRONT OPEN SPACE ;
 REAR OPEN SPACE ;
 LEFT SIDE OPEN SPACE ;
 RIGHT SIDE OPEN SPACE ;

Prepared by

 Junior Engineer
 South 24 pgs. Zilla Parishad

Checked by

 Assistant Engineer
 South 24 pgs. Zilla Parishad

Approved by

 District Engineer
 South 24 pgs. Zilla Parishad

CHECK LIST FOR SANCTION OF BUILDING PLAN IN K.M.D.A AREA

1. NAME OF THE OWNER : Pawan Putra Trade Com Pvt Ltd
 2. FILE NO : 860/990/11/ KMDA / KMDA
 3. REFERENCE OF THE PROPOSED SITE a) G.P Beonta
 b) MOUZA Chanda Khatol beria,
 c) P.S KLC
 d) PLOT NO 493, 494 (F), 495, 496 (F), 498 (F), LR
 e) KHATIAN NO 888 (K R)
 f) J.L NO 8
 4. TYPE OF BUILDING Residential
 5. HEIGHT OF THE BUILDING & NO. OF STOREY : 6.6 m 2+1 STORED

6. DOCUMENTRY EVIDENCE :

1) APPLICATION FROM (2 COPIES):

2) AFFIDAVIT (2 TYPES) :

3) DEED:

4) TAX RECEIPT:

5) PARCHA / MUTRATION CERTIFICATE :

6) CONVERSION CERTIFICATE (IF REQUIRED :

7) POLLUTION CERTIFICATE FROM W.B.P.C.B
(IF REQUIRED) :

8) SEARCHING REPORT :

9) Addl. GOVT . PLEADER CERTIFICATE :

10) STRUCTURAL STABILITY CERTIFICATE :

11) STR. ENGINEER, S PANNEL CERTIFICATE :

12) DESIGN CALCULATION SHEET

13) SOIL REPORT(IF REQUIRED) :

14) ARCITECTURAL DRAWING (4 COPIS)

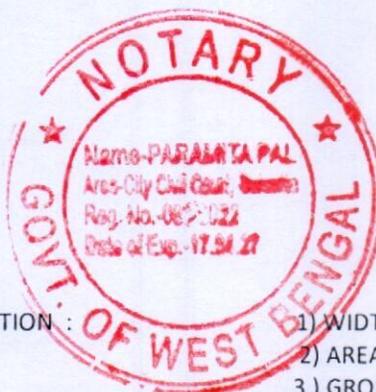
15) STRUCTURAL DRAWING (4 COPIS)

16) SITE PLAN WITH MOUZA MAP (1 COPY) ..

17) LABOUR WELFARE DECLARATION..

18) FIRE RECOMMENDATION....

- 1) Variation chaz 5884.04 br @ 75/-
= B. 4,41,303.00/-
2) Drafty chaz 6000 @ 2000/- = B. 12,000.00/-
Total B. 4,53,303.00/-

7. AREA DECLARATION :1) WIDTH OF ACCESS ; 10 M2) AREA OF THE LAND 9240.143) GROUND COVERAGE PERMISSIBLE (IN %) 45%4) GROUND COVERAGW PROVIDED (IN %) 26.8%5) GROUND FLOOR AREA PROVIDED6) TOTAL BUILDING AREA PROVIDED 6438.984
REQUIRED (M) PROVIDED (M)8. OPEN SPACE DECLARATION

FRONT OPEN SPACE ;

REAR OPEN SPACE ;

LEFT SIDE OPEN SPACE ;

RIGHT SIDE OPEN SPACE

Prepared by

Junior Engineer

South 24 pgs. Zilla Parishad

Checked by

Assistant Engineer

South 24 pgs. Zilla Parishad

Approved by

District Engineer

South 24 pgs. Zilla Parishad



Adm exp - R-2

Government of West Bengal
Department of Panchayats & Rural Development
Joint Administrative Building (6th to 9th Floors) HC-07, Sector III
Bidhannagar, Kolkata - 700 106

No.438/SS/PN/O/1/3R-6/2004(Pt.-11)

Dated: 11.06.2015

NOTIFICATION

Whereas, in terms of the provisions of rules 64 to 83 of the West Bengal Panchayat (Panchayat Samiti Administration) Rules, 2008 read with section 114A of the West Bengal Panchayat Act, 1973, a Panchayat Samiti shall control building operations within the jurisdiction of a Development Authority under the area of the Panchayat Samiti following the procedure mentioned therein;

And whereas, the State Government in its 'ease of doing business initiatives' had been contemplating to simplify the procedure for granting permission for erection of new structure or a new building or to make any addition to an existing structure or building within the jurisdiction of a Development Authority under the area of a Panchayat Samiti for the purpose of setting up of industry;

Now, therefore, in exercise of the power conferred under section 212 of the West Bengal Panchayat Act, 1973, the Governor, after careful consideration is hereby pleased to issue the following instructions :

- (1) In case of erection of a new structure or a new building or to make any addition to an existing structure for the purpose of setting up of an industry other than an industry in any industrial estate or industrial park within the jurisdiction of a Development Authority under the area of a Panchayat Samiti, application in Form 4A, in triplicate, along with all relevant documents as required in rule 65 of the West Bengal Panchayat (Panchayat Samiti Administration) Rules, 2008 shall be submitted in the designated office of the Department of Micro, Small and Medium Enterprises & Textiles or the Department of Commerce & Industries of the State Government. The designated office of the said Departments, after scrutiny to check the completeness of the said application, shall forward the application to the Panchayat Samiti or the Zilla Parishad concerned or the Panchayats & Rural Development Department for vetting, depending upon the plinth area and the height as specified in the rule 74 of the West Bengal Panchayat (Panchayat Samiti Administration) Rules, 2008. When vetting of the Panchayats & Rural Development Department is necessary, the application shall be forwarded by the designated office of the Department of Micro, Small and Medium Enterprises & Textiles or the Department of Commerce & Industries to the Panchayats & Rural Development Department through the Zilla Parishad concerned. The Panchayat Samiti concerned shall finally accord permission.





- (2) If the State Government or an authority or an agency under the State Government intends to set up or has set up an industrial estate or industrial park within the jurisdiction of a Development Authority under the area of a Panchayat Samiti, application for erection of any structure or building or any addition to the structure or building for setting up an industry within such industrial estate or industrial park shall be submitted directly to the industrial development authority or corporation or other organization as the State Government may by notification specify (e.g. WBIDC, WBSIDC, WBIIDC & WEBEL) giving proper intimation to the Panchayat Samiti concerned. The industrial development authority or corporation shall finally accord permission.
- (3) Fees for the purpose of erection of a new structure or a new building or to make any addition to an existing structure for industry other than an industry in any industrial estate or industrial park shall not be deposited along with the application form as mentioned in rule 66 of the West Bengal Panchayat (Panchayat Samiti Administration) Rules, 2008. Instead, fees for the purpose shall be deposited at the office of the Panchayat Samiti at the time of collection of the approved plan.
- (4) If the erection of a new structure or a new building or to make any addition to an existing structure or building is only for setting up of an industry in any industrial estate or industrial park, the required fees shall be deposited to the office of the Panchayat Samiti concerned by the applicant after sanction of the plan by the industrial development authority/corporation/other organization but before collection of the sanctioned plan from the sanctioning authority.
- (5) For erection of a new structure or a new building or to make any addition to an existing structure for the purpose of setting up of an industry other than an industry in any industrial estate or industrial park within a Panchayat Samiti having plinth area upto 300 sq meter and height upto 6.5 meter, the Panchayat Samiti concerned shall accord permission; for plinth area more than 300 sq meter and height upto 15 meter, vetting of building plan by the Zilla Parishad is necessary, and for building of height more than 15 meter, vetting of the building plan by the Panchayats & Rural Development Department is necessary. Permission shall ultimately be granted by the Panchayat Samiti on the basis of the vetting of the building plan by the authority concerned.
- (6) In case of direct permission by Panchayat Samiti for construction of building as per plinth area and height, the time limit for according permission will be 30 (thirty) days from the date of receipt of the application, which must be complete in all respects, at the office of the Panchayat Samiti. When the vetting of the building plan by a Zilla Parishad is necessary, the Zilla Parishad concerned shall take all necessary measures for vetting of the plan in such a way that permission can be granted by the Panchayat Samiti within 30 (thirty) days from the date of receipt of the application, which must be complete in all respects, at the office of the Zilla Parishad. When the



vetting of the building plan by the Panchayats & Rural Development Department is necessary, it shall take all necessary measures for vetting of the plan in such a way that permission can be granted by the Panchayat Samiti within 60 (sixty) days from the date of receipt of the application, which must be complete in all respects, at the office of the Zilla Parishad. If permission is not accorded within such time limit, it shall be presumed that the Panchayat Samiti has accorded permission.

- (7) In case any application along with a site map and a construction plan, complete in all respects, is received by a Panchayat Samiti for No Objection Certificate (NOC) for construction of a drainage system for clearance of storm water or appropriate sewage prior to commencement of construction activity for the purpose of setting up of an industry within the jurisdiction of a Development Authority, the Panchayat Samiti shall provide the NOC within 15 days. If permission is not accorded within such time limit, it shall be presumed that the Panchayat Samiti has accorded permission.

By order of the Governor,

OSD & EO Special Secretary to the
Government of West Bengal

No.438/1(58)/SS/PN/O/I/3R-6/2004(Pt.-II)

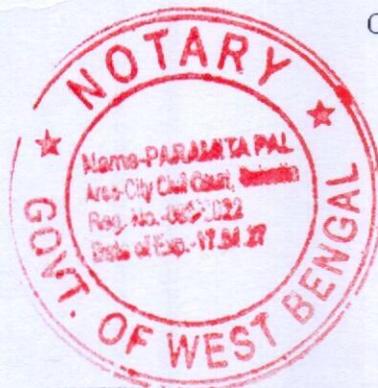
Dated: 11.06.2015

Copy forwarded for information and necessary action to:

- (1) The Commissioner, Panchayats & Rural Development, West Bengal, Jessop Building, 63 N.S Road, Kolkata-700001
- (2) The District Magistrate & Executive OfficerZilla Parishad (All)
- (3) The Additional Executive Officer,Zilla Parishad (All)/ Mahakuma Parishad
- (4) The District Panchayats & Rural Development Officer,(All)

He is requested to communicate the copy of this order to all Panchayat Samitis and Gram Panchayats within the district.

OSD & EO Special Secretary to the
Government of West Bengal



**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BRANCH AT KOLKATA**

**(Under Section 18 (1) read with Section 14
and 15 and under Section 18 (2) of the
National Green Tribunal Act, 2010)**

O.A. No. 101 of 2025/EZ

In the matter of:
Ankur Sharma

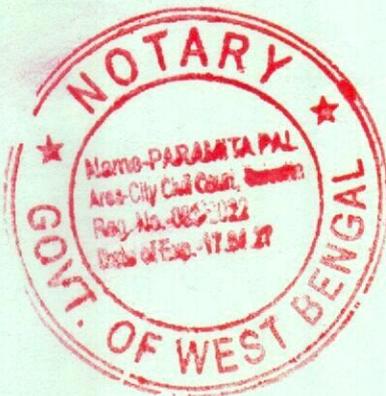
...Applicant

-Versus-

The State of West Bengal & Others.

...Respondents

Affidavit-in-Response as per order
dated 09.12.2025, passed by the
Hon'ble National Green Tribunal,
Eastern Zone Branch at Kolkata in
O.A. No.101 of 2025/EZ



03 FEB 2026

TAPAS KUMAR MONDAL
Advocate
High Court, Calcutta
Bar Association, Room No.15
Mobile- 9830604917
Email-mondaltapash2022@gmailcom